

I. Notifications of Ministry of Home Affairs**II. Report and Accounts (2011-12) of RPL, Kerala and N.H.R.C., New Delhi and related papers****III. Report and Accounts (2011-12) of REPCO, Chennai and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 26 of the National Investigation Agency Act, 2008:—

- I. (1) S.O. 2497 (E), dated the 15th October, 2012, notifying SPE/CBI-I/ Additional District Court-III as Special Court having its jurisdiction throughout the State of Kerala.
- (2) S.O. 2173 (E), dated the 14th September, 2012, regarding appointment of Judges to preside over the Special Courts in the State of Maharashtra.
- (3) S.O. 2174 (E), dated the 14th September, 2012, regarding appointment of Judge to preside over the Special Court in the State of Gujarat.
- (4) S.O. 1939 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court at Jammu and Srinagar.
- (5) S.O. 1940 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Tamil Nadu.
- (6) S.O. 1941 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the Union Territory of Puducherry.
- (7) S.O. 1942 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Tripura.
- (8) S.O. 1943 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Assam.
- (9) S.O. 1944 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Nagaland.

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- (10) S.O. 1945 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Mizoram.
 - (11) S.O. 1946 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Meghalaya.
 - (12) S.O. 1947 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Arunachal Pradesh.
 - (13) S.O. 1948 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Manipur.
 - (14) S.O. 1949 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the State of Kerala.
 - (15) S.O. 1950 (E), dated the 22nd August, 2012, regarding appointment of Judge to preside over the Special Court in the National Capital Territory of Delhi.
 - (16) S.O. 2348 (E), dated the 1st October, 2012, denotifying the appointment of Shri Mandaar Mahesh Goswami, Advocate as Special Public Prosecutor in the State of Maharashtra. [Placed in Library. For (1) to (16) See No. L.T. 8072/15/12]
- (ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 2755 (E), dated the 22nd November, 2012, publishing the Border Security Force (Amendment) Rules, 2012, under sub-section (3) of Section 141 of the Border Security Force, Act, 1968. [Placed in Library. See No. L.T. 8074/15/12]
- (iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification F. No. 11034/12/2011-IS.VI, dated the 29th November, 2012, notifying the constitution of a Review Committee for the purpose of making an independent review of the applications rejected by Central Government, under Section 53 of the Unlawful Activities (Prevention) Act, 1967. [Placed in Library. See No. L.T. 8073/15/12]

- II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—
- (a) Thirty-sixth Annual Report and Accounts of the Rehabilitation Plantations Limited (RPL), Punalur, Kerala, for the year 2011-12, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 8075/15/12]
- (ii) A copy (in English and Hindi) of the Annual Accounts of the National Human Rights Commission, New Delhi, for the year 2011-12, and Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993. [Placed in Library. See No. L.T. 8071/15/12]
- III. A copy each (in English and Hindi) of the following papers:—
- (a) Forty-third Annual Report and Accounts of Repatriates Co-operative Finance and Development Bank Limited (REPCO), Chennai, for the year 2011-12, together with the Auditor's Report on the Account.
 - (b) Review by Government on the working of the above Bank. [Placed in Library. See No. L.T. 8070/15/12]

I. Notification of Ministry of Human Resource Development

II. Reports and Accounts (2010-11 and 2011-12) of various Universities, Institutes, Abhiyans and Schools and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): Sir, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Human Resource Development (Department of School Education and Literacy) Notification F. No. 47-8/2011/NCTE/CDN(Vol. II), dated the 19th September, 2012, nominating Prof. (Mrs.) Divyaprabha Nagar, as Member of the Northern Regional Committee, Jaipur, under sub-section (3) of Section 33 of the National Council for Teacher Education Act, 1993. [Placed in Library. See No. L.T. 8202/15/12]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 29 and sub-section (4) of Section 30 of the Maulana Azad National Urdu University Act, 1996:—